



2026:AHC:129537-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD**

**CRIMINAL MISC. WRIT PETITION No. - 14837 of 2025**

Bajnath Singh

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

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|---------------------------|------------------------------------------------------------|
| Counsel for Petitioner(s) | : Akash Kumar Sharma, Ashwani Kumar Sharma, Shamasul Eslam |
| Counsel for Respondent(s) | : G.A., Satya Prakash Mishra                               |

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**Court No. - 64**

**HON'BLE J.J. MUNIR, J.  
HON'BLE ACHAL SACHDEV, J.**

1. In compliance with the various orders passed by this Court, the victim of Case Crime No.45 of 2025, under Sections 87, 137(2) BNS, Police Station Phephna, District Ballia, who was missing since 5.3.2025, has been produced before the Court. She has been recovered by the Police from District Una, Himanchal Pradesh. She has been brought before us by Constable Ajeet Yadav (PNO- 182033171) and Lady Constable Ms. Vandana Verma (PNO- 212030563), who have identified her.

2. Learned A.G.A. has produced before us the photostat copy of the victim's high school certificate from the Central Board of Secondary Education, which she passed from Y. B. N. Public School, PO Agrauli, Ballia, UP. The certificate records her age as 01.01.2011. It is a document dated 13.5.2025.

3. We have shown the victim the photostat copy of her high school certificate which she has admitted to be her's.

4. The date of birth recorded in the said certificate is 01.01.2011, which makes her an all of 15 years and 06 months old. The petitioner being a minor and bearing in mind her stand that we have already recorded on 29.5.2026, we would have to further ascertain where she wishes to stay during the period of her minority. However, when she attains the age of 18 years, she would be free to go wherever she wishes.

5. We, accordingly, proceed to record victim's stand in the matter:

**Q. आपका नाम?**

A. जानवी सिंह।

**Q. आप इस समय कहाँ से आई हैं?**

A. Sir, One-Stop Centre से।

**Q. अब आप कहाँ रहना चाहती हैं?**

A. Sir, मैं घर जाना चाहती हूँ।

**Q. अपने पिताजी के पास?**

A. जी हाँ।

6. The victim's parents are present in Court voluntarily. Since they are here, we proceed to record the father's statement as well:

**"Q. आपका नाम?**

A. बैजनाथ सिंह।

**Q. ये जो हैं, कौन हैं?**

A. ये हमारी बच्ची है।

**Q. देखिए ये आपके साथ जाना चाहती हैं, आपकी पुत्री जानवी सिंह, आप इसे घर में रखेंगे?**

A. जी हाँ।

**Q. आपको और कुछ कहना है?**

A. ये जब तक बालिग नहीं हो जाती Sir, हमारे साथ रहेगी। अच्छा सा रहेगी। कोई किसी प्रकार का गलत काम नहीं करेगी। जब बालिग हो जाएगी, पैरों पर खड़ा हो जाएगी, जो इच्छा करे, हमे उससे कोई दिक्कत नहीं।

**Q. इस बीच में आप क्या करेंगे?**

A. हम इसको पढ़ाएंगे-लिखाएंगे।

**Q. मारे पीटेंगे तो नहीं?**

A. नहीं सर, हम तो affidavit दे चुके हैं कि इसके साथ कुछ नहीं करेंगे। हम कभी भी इसके साथ वो बर्ताव

नहीं रखते। इनकी मानसिकता क्या हुई क्यों गई।

**Q. ये तो आप अपने आप से पूछिये, बच्चे से क्यों पूछते हैं।**

A. नहीं Sir, हमसे तो गलती हो गई। हम तो पालन-पोषण करते हैं, कहीं से भी करते हैं। लेकिन एक गलती हो जाती है अपने पिता से तो ये लोग सौ अच्छाइयों को बुरा मान जाते हैं।"

7. The victim, Janvi Singh, who is present in Court, shall now go along with her parents Baijnath Singh, the petitioner and Neelam Singh and will stay with them during the period of her minority. She will be free to go wherever she likes and marry whomsoever she wants, after she turns 18. This is the position of law, which goes without saying.

8. We add that we have warned the petitioner, Baijnath Singh, and his wife that there should not be any kind of violence or other harsh behaviour with Janvi Singh during the period she stays with them out of compulsion of her minority.

9. The petition is ***disposed of*** with the aforesaid directions.

**(Achal Sachdev,J.) (J.J. Munir,J.)**

**June 29, 2026**  
Vikas Verma